

(2)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 636/93
TR.A.NO.

199

DATE OF DECISION 7.9.1993

Shri R.S.Wani

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

1. Whether it be referred to the Reporter or not ? no
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? no

M. Savara
(MS.USHA SAVARA)
MEMBER (A)

M.S. Deshpande
(M.S.DESHPANDE)
VICE CHAIRMAN

mbm:

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY

CAMP : NAGPUR

(3)

OA.NO. 636/93

Shri Raghunath Shankar Wani ... Applicant
V/S.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Ms. Usha Savara

Appearance

Ms. Pathak
Advocate
for the Applicant

Shri P.S.Lambat
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 7.9.1993

(PER: M.S.Deshpande, Vice Chairman)

Heard both the parties. The relief claimed by the applicant no longer res-integra in ^{view of} OA.Nos. 272/88, 286/88 & 350/88 decided on 13.6.1991, where the following order was passed:-

"The order dated 11.11.1985 is set aside to the extent it operates retrospectively. The petitioners be deemed to have been absorbed permanently with IRCON with effect from 11.11.1985 and they shall be deemed to be on deputation with IRCON (Respondent 2) till then. The petitioners are entitled to all the consequential benefits due to their absorption from 11.11.1985 by way of salary and pension etc. There would be no order as to costs."

Same view was taken by the Tribunal in OA.NO. 31/89.

The applicant made a representation on 7.10.1991 asking for the same relief and a reminder was issued on 1.10.1992. There was no reply from the respondents to these. There is no reason why the applicant was not granted the same relief as was granted in the earlier applications.

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2. We, therefore, direct that the applicant may be given the same benefits as were directed in the above quoted judgement and the applicant's entitlement will be worked out within three months from today. The application is disposed of.

U. Savara
(MS.USHA SAVARA)
MEMBER (A)

M.S. Deshpande
(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.